

ITEM NO.7

Court 6 (Video Conferencing)

SECTION PIL-W

S U P R E M E C O U R T O F I N D I A  
R E C O R D O F P R O C E E D I N G S

Writ Petition(s)(Civil) No(s).717/2020

MITUL JAIN

Petitioner(s)

VERSUS

CONSORTIUM OF NLUS & ORS.

Respondent(s)

(FOR ADMISSION and IA No.65086/2020-STAY APPLICATION and IA  
No.66765/2020-PERMISSION TO FILE ADDITIONAL DOCUMENTS/ FACTS/  
ANNEXURES )

Date : 29-07-2020 This petition was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE L. NAGESWARA RAO  
HON'BLE MR. JUSTICE HEMANT GUPTA  
HON'BLE MR. JUSTICE S. RAVINDRA BHAT

For Petitioner(s) Mr. Ravindra Sadanand Chingale, AOR  
Mitul Jain,Adv.

For Respondent(s)

UPON hearing the counsel the Court made the following  
O R D E R

We are not inclined to entertain this  
petition under Article 32 of the Constitution of  
India.

The writ petition is accordingly dismissed.

Pending applications stand disposed of.

(B.Parvathi)  
Court Master

(Anand Prakash)  
Court Master